IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

PRINCIPAL BENCH (COURT-I)

(CAA)-373/(PB)/2017

In the matter of:

Konark Cinema (P) Ltd and Naarad Media Pvt. Limited

.. PETITIONER

SECTION:

Under Section 230-232

Order delivered on 18.12.2017

Coram:

R. VARADHARAJAN,

Hon'ble Member (Judicial)

DEEPA KRISHAN

Hon'ble Member (Technical)

For the Petitioner /applicant

: MS. Deepika Shori, Advocate

For the Respondent/Corporate Debtor: -

For the Intervener

: Mr. Manish Raj, Co. Prosecutor

: Mr. Amish Tandon & Mr. Ajeyo

Sharma, for O.L.

: Ms. Lakshmi Gurung, Standing Counsel, Income tax Deptt.

<u>ORDER</u>

Learned Counsel for the petitioner is present and represents that in compliance with the directions passed by this Tribunal vide its Order dated 10.11.2017, paper publication and notice have also been issued and that an affidavit of compliance has also been filed vide diary No.4851 dated 13.11.2017. Ld. representative for the ROC as well as OL are also present. Ld. Counsel for the

Coutel-

petitioners seeks some time to file reply since the queries raised by the ROC, for which, the petitioner was directed to file replies requires detailed examination by the Management of the respective Companies and that sufficient time may be granted for the said purpose.

For this purpose, 4 weeks time is granted. In the meanwhile, Ld. Counsel for the petitioner to furnish a copy of the petition along with annexure to the Ld. Standing Counsel who is appearing for the income tax matters before this Tribunal, within a period of one week from today (18.12.2017). Income tax Department to file its observations/objections, if any, on or before the next date of hearing.

List on 16.1.2018.

(DEEPA KRISHAN) MEMBER (TECHNICAL) (R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 18.12.2017